

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 292 OF 2010

Tuesday, this the 6th day of April, 2010

CORAM:

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

M.Dinesh
Sub Post Master (SPM)
Suryanalle P.O, Idukki
Residing at MGP 12/939
HRC Road, Munnar

... **Applicant**

(By Advocate Mr.P.V.Mohanan)

versus

1. Union of India represented by Secretary
Department of Post
Ministry of Communication
New Delhi
2. The Superintendent of Post Offices
Idukki Division,
Thodupuzha – 685 584 ... **Respondents**

(By Advocate Mr.A.D.Raveendra Prasad, ACGSC)

The application having been heard on 06.04.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant challenges Annexure A-6 transfer order dated 27.03.2010. The applicant is a native of Munnar. The applicant's mother is under his protection and she is now hospitalised. That apart, from 2000 onwards, the applicant was ordered to work at Suryanalle and he was working at Suryanalle. In the meanwhile, knowing that there is an open vacancy at Munnar, as evidenced from Annexure A-1 order passed by the Superintendent of Post Offices, Idukki the applicant has submitted a representation for considering his application to post him at Munnar.

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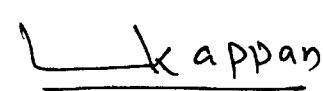
However, by the present transfer order he is ordered to be transferred at Adimaly. The applicant further has submitted Annexure A-7 representation with a request that his case may be considered and he may be posted at Munnar.

2. We have heard, Mr.P.V.Mohanan, the learned counsel for applicant and Mr.A.D.Raveendra Prasad, the learned counsel for respondents appearing on receipt of a copy of the OA. We have considered the plight faced by the applicant especially as his father has expired and his old mother is with him and she is hospitalised at Munnar General Hospital and he is the only protector. Hence, we feel that the OA can be disposed of with a direction to 2nd respondent to consider Annexure A-7 representation and to pass appropriate orders there on within a reasonable time. While considering Annexure A-7, the 2nd respondent shall take into consideration Annexure A-1 order regarding the vacancy which may arise at Munnar.

3. In the above circumstance, OA is disposed of by directing the 2nd respondent to consider Annexure A-7 representation of the applicant within a reasonable time, at any rate within 15 days from the date of receipt of a copy of this order. Till a final decision is taken in Annexure A-7, Annexure A-6 shall be kept in abeyance as far as the applicant is concerned. A Copy of the order alongwith a copy of the OA may be presented to the 2nd respondent by the counsel for respondents for compliance. Ordered accordingly. No order as to costs.

Dated, the 6th April, 2010.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
JUDICIAL MEMBER